Dy No. 4932/89

18:9-89

Mrs. 15 18 Usha for applicant List for further direction

on 19.9.89

5 18.9.89

19.9.1989

## SPM & AVH

Smt. Usha KK for applicant.

The learned counsel for the applicant concedes that in accordance with the amendment of 1983, the CISF has been termed as an Armed Forces of the Union of India. Accordingly she wants to withdraw this application. The application is therefore, dismissed as withdrawn.

2 5 7 7 19.9.4989

ccT\se